

The TFC has also recommended an alternative scheme of devolution wherein Central Taxes are to be pooled and a portion of it is to devolve upon States. The alternative scheme of devolution will require consultation with States followed by a Constitutional amendment, if necessary.

(c) and (d). Yes, Sir. The suggestion of the State Governments will be duly considered while taking the decision on the recommendation of the TFC.

#### Foreign Branches of Banks/Financial Institutions

2018. SHRI JAGAT VIR SINGH DRONA : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have received proposals from Banks/Financial Institutions from abroad to open their branches in India;

(b) if so, the details of such proposals pending with the Government as on date; and

(c) the reaction of the Government on each of the proposals and the terms and conditions agreed upon by the Government and the foreign banks?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM): (a) to (c). The Reserve Bank of India has intimated that four proposals of foreign banks for opening branches in India have been received. Action has been initiated to consider these proposals by the Inter-Departmental Committee set up for the purpose.

#### Legal System of the country

2019. SHRI SANDIPAN THORAT : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Government have formulated any action plan to upgrade the standard of legal education and streamline the recruitment procedure for judges at various level;

(b) if so, the details thereof;

(c) the important recommendations of Law Commission which are under active consideration of the Government; and

(d) the other measure, which are under active consideration of the Government on priority basis to tune up legal system of the country?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) to (d). Information is being collected and will be laid on the Table of the House.

[Translation]

#### Textile Industry

2020. PROF. PREM SINGH CHANDUMAJRA :  
SHRI NITISH KUMAR :

Will the Minister of TEXTILES be pleased to state :

(a) whether the Government have decided to chalk out development and expansion schemes for each segment of textile industry such as textile mill, powerloom, handloom, separately;

(b) if so, the segment-wise schemes introduced so far; and

(c) the expenditure incurred in 1995-96 in each segment and the details of the plan outlay for each segment in the current year?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA): (a) to (c). The Indian Textile Industry comprises of various segments, namely mill sector, powerloom, handloom, sericulture, handicrafts, etc. Formulation of programmes/schemes by the Government for these segments is a continuous process keeping in mind the broad objectives laid down in the Textile Policy 1985, and the needs of the industry. The details of expenditure (unaudited) under 'Plan' incurred during 1995-96 and their likely allocation for 1996-97 is given in the enclosed statement.

#### STATEMENT

Plan		(Rupees in Crores)	
Sl. No.	Sector	Expenditure During 1995-95 (P)	Likely Allocation for 1996-97
1.	Handloom	85.96	113.50
2.	Powerloom	2.75	3.50
3.	Sericulture	67.79	75.85
4.	Handicrafts	50.72	45.95
5.	Wool	3.50	4.50
6.	Textile Reserach Associations	7.27	4.50
7.	National Institute of Fashions, Technology/ New NIFTs	4.40	4.00
8.	Jute	10.96*	19.75**
9.	Export Promotioff	0.74	2.00
10.	Research and Development	-	25.00
Total		234.09	303.55

(P) Provisional

\* It includes Rs. 8.88 crores met from Jute Special Development Fund

\*\* It includes Rs. 18.00 crores from Jute Special Development Fund